

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD

O.A.No.1303/93

Date of Order 15.10.93

1.S.K.Saida
2.K.Venkateshwarulu

.. Applicants

Vs.

- 1.The Superintendent of Post Offices,
Tenali Division - 522 201, Guntur Division.
- 2.The Director General, Department of Posts,
Dak Bhavan, Sansad Marg, New Delhi - 1.

.. Respondents

Counsel for the Applicants : Mr.Krishna Devan

Counsel for the Respondents : Mr.N.R.Devaraj

CORAM:-

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN.)



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OA.1303/93

Judgement

(As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.))

Heard Sri Krishna Devan, learned counsel for the applicant and Sri N.R. Devaraj, learned counsel for the respondents.

2. The two applicants in this OA were working as Group-D (EGO'A) and Postman respectively at Nidubrolu Post Office in Tenali South Division. In the year 1988 both of them qualified as Postal Assistants through Departmental examinations. Prior to promotion to higher cadre, the first applicant underwent induction to Postal Assistants Training in PTC, Mysore, during the period 23-10-1989 to 12-1-90 and the second applicant underwent training from 30-3-90 to 19-6-1990. The training programme is residential and the Board and lodging at the training institute are compulsory. This OA has been filed for reimbursement of mess charges and $\frac{1}{4}$ th of daily allowance for the period of training as above as the same was not allowed by the administration (respondents).

3. In accordance with the Government of India orders, quoted below SR 164 at Item(5)3 of Swamy's compilation of FR&SR Part-II, Travelling Allowances, at page 192, out-station participants in cases as above are eligible for actual expenditure on board and lodging plus $\frac{1}{4}$ th of full daily allowances. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93.

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Accordingly, the applicants are entitled for reimbursement of mess charges plus $\frac{1}{4}$ th daily allowance for the training period at PTC, Mysore, as prayed for. It is needless to add that any amount paid towards the reimbursement of the above charges already by the administration can be deducted.

4. The OA is accordingly ordered at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

P.T. Thiruvengadam

(P.T. Thiruvengadam)
Member (Admn.)

Dated October, 15, 1993
Dictated in the Open Court

Dy. Registrar (J)

sk Copy to:-

1. The Superintendent of Post Offices, Tenali Division-201 Guntur Division.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi-1.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

OA 1303/93

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHI : MEMBER(A)

AND

THE HON'BLE MR. T. CHANERASEKHAR REDDY
MEMBER (JUDG.)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 15/10 - 1993

ORDER/JUDGMENT:

M.A./R.A./C.A. NO.

in
1303/93
O.A. No.

T.A. No.

(W.P.)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

